

(b) whether the Environment (Protection) Act, 1986 is only an umbrella legislation or the Government intend to make it more affective; and

(c) if not, the effective strategy formulated by the Government to implement the Frame work convention?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (c). The Framework Convention on Climate Change which enjoins upon signatory country parties to take precautionary measures to anticipate, prevent and minimise the causes of climate change and mitigate its adverse effects has been ratified by India on November 1, 1993.

India's approach towards implementation of the Framework Convention and associated environmental matters is covered within policy declarations namely National Conservation Strategy and Policy Statement on Environment and Development (1992) and a Policy Statement on Abatement fo Pollution (1992) for regulating various environmental parameters.

In addition, various other enactments such as the Air Pollution (Prevention and Control) Act, 1981, amended in 1987, Motor Vehicles Act, 1939 amended in 1988 and Forests Conservation Act, 1980 contribute significantly towards minimising the causes of climate change. The Environment (Protection) Act, 1986 contains sufficiently stringent measures to regulate environmental protection and also empowers the Government to further formulate statutory rules for fulfilling various requirements. Further, Environmental Impact Assesment has been made statutory for various development activities and Coastal Regulation Zone Notification (1991) provides guidelines for protection and management of coastal zones.

Over-bridge at Tekari Road

2808. SHRI UPENDRA NATH VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any proposal to construct an over-bridge at Tekari Road Railway crossing No.1 in Gaya of Bihar;

(b) if so, the steps taken by the Governement thereon;

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.C. LENKA): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Mansi-Saharsa-Farbisganj Metre Gauge Line

2809. SHRI SURYA NARAIN YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to convert Mansi-Saharsa-Farbisganj metre gauge line into broad gauge during the current year;

(b) if so, the amount earmarked for the purpose; and

(c) the time by which this work is likely to be started and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.C. LENKA): (a) to (c). Survey for conversion of Mansi-Saharsa-Farbesganj metre gauge